

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a), (c) and (f) IAS officers are eligible to be appointed to posts at the level of Under Secretary and above at the Centre against their authorised Central Deputation Reserve for specified periods of tenure, on the expiry of which they ordinarily revert to their respective States. The IAS officers deputed to top posts in the public sector undertakings are, required to exercise their option for permanent absorption within a period of 2½ years, failing which they have to revert to their own cadres. However, the tenure of the officers may be curtailed or extended in the exigencies of Government work and for administrative considerations.

As on 1-10-80, 661 IAS officers were on deputation to posts at the level of Under Secretary and above at the Centre against their proportionate Central Deputation Reserve of 729. This includes those officers who are in Public Sector Undertakings also.

(b), (d) and (e) The requisite information is being collected.

National Flag pulled down in J & K

2368. SHRI CHHANGUR RAM:
SHRI RAM VILAS PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the Press report appearing in Patriot dated 16th August, 1980 stating that supporters of the extremists and secessionist elements in Kashmir pulled down the National Flag hoisted on the Independence Day and hoisted a black flag instead at certain places in the valley and celebrated Pakistan's Independence Day demanding plebiscite to settle the Kashmir dispute;

(b) if so, whether Government have obtained any report from the State

Government of J&K into the reported incidents, if so, details thereof; and

(c) the action taken by the Government to get the secessionist elements in the State identified and also to ensure that the National Flag is not dishonoured in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The Government have seen the newsreport referred to.

(b) According to a report furnished by the Jammu and Kashmir Government, on the 15th August, 1980, hartal was observed in Sopore town in connection with Moradabad incidents. A group of Youngsters belonging to J. & K. Jamait-e-Islami and other anti-national and secessionist groups organised a procession and proceeded towards a local Higher Secondary School where the Independence Day celebrations were to start. These miscreants entered the School ground raising anti-national slogans and removed the National Flag and tore it to pieces, they hoisted a black flag there instead. Later, they picked the pole along with the black flag and proceeded towards the main bazar and bus stand damaging telephone and electric wires.

(c) The State Government had taken action against the miscreants both under the Central and State laws like the Unlawful Activities (Prevention) Act, the Prevention of Insults to National Honour Act, the Ranbir Penal Code, etc.

Influx from Bangladesh and Trans-border Smuggling

2370. SHRI CHHANGUR RAM:
SHRI JAGPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that despite the efforts made by the Indian and Bangladesh Governments, the influx of people from Bangladesh and trans-border smuggling continues to be unabated;

(b) if so, the reasons therefor and the steps taken or proposed to be taken by Government in this direction; and

(c) the number of persons who crossed into India during the last six months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) On account of variety of reasons such as the length of the border and the nature of terrain through which it passes, some illegal infiltration and smuggling has been taking place on the Indo-Bangladesh Border. Patrolling and anti-smuggling measures along this border has been intensified and the Custom authorities and the BSF have been alerted to check any such smuggling or infiltration.

(c) During the period from May to October, 1980, the BSF apprehended about 1254 persons while trying to cross over to India.

Foreign Nationals Overstaying in U.P.

2371. SHRI CHHANGUR RAM:
SHRI RAM VILAS PASWAN:
SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have made any inquiry with regard to the foreign nationals overstaying in Uttar Pradesh;

(b) if so, the number thereof stating the period of their overstay in India and the countries to which they belong; and

(c) the steps contemplated by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) Information is being collected from the State Government and will be laid on the Table of the House.

(c) Action, including prosecution and deportation under Foreigners Act, 1946, is taken against foreigners who stay in India unauthorisedly.

Starting of work by Paper Mills in Badarpur and Jagl Road, Assam

2372. SHRI SONTOSH MOHAN DEV: Will the Minister of INDUSTRY be pleased to state:

(a) the date on which the proposed Paper Mills at Badarpur and Jagl Road of Assam are due to start their operation;

(b) whether the Ministry are satisfied with the progress of the work so far achieved by the Hindustan Paper Corporation; and

(c) if not, what steps are being contemplated to start the functioning of the Paper Mills without any further delay?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) The projects are scheduled for commercial production by the end of 1983-84.

(b) and (c) The progress of the projects is being closely monitored and steps are being taken to ensure that the projects are implemented without any further serious slippages.

Reinstatement of Government Employees by Assam

2373. SHRI SONTOSH MOHAN DEV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Assam have re-instated Government employees who were suspended for taking part in agitation in order to create an atmosphere of coordination and mutual relationship between the agitators and Government of Assam and for enlisting the support of public servants to the cause; and